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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH: CUTTACK**

O.A.No. 149 of 2012  
Cuttack, this the 29<sup>th</sup> day of February, 2012

**C O R A M**

THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (A)  
A N D  
THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

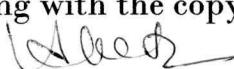
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**O R D E R**

Heard Mr.P.K.Padhi, Learned Counsel for the  
Applicant and Mr. M.K.Das, Learned ASC appearing for the  
Respondents.

2. As prayed for, without expressing any opinion on the  
merit of the matter, this Original Application is disposed of at this  
admission stage, with direction to the Respondent No.2 [Director  
of Postal Services, Berhampur Region, Ganjam (O)] to dispose of  
the appeal of the Applicant under Annexure-A/4 dated 21-02-2012  
and communicate the decision taken thereon in a well reasoned  
order within a period of 90(ninety) days from the date of receipt of  
copy of this order. Till a decision is taken and communicated to the  
Applicant on the appeal of the Applicant, as directed above, the  
order of recovery under Annexure-A/3 dated 30-01-2012 shall not  
be given effect to from the month of March, 2012.

3. Copy of this order be sent to the Respondent No.2  
along with the copy of the OA.

  
(A.K.Patnaik)  
Member (Judicial)

  
(C.R.Mohapatra)  
Member (Admn.)